

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI.**

APPLICATION No.237 of 2021 (SZ)

Ko.Su. Mani Street Peoples,
Rep. by B.Sidhardhan,
Chennai.

...Applicant

-Vs-

1. The Government of Tamil Nadu,
Rep. by its Secretary to Govt,
Department of Environment and Forest,
Chennai and Others

...Respondents

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Advocate for the Respondent: TNPCB
Tr. S. Sai Sathya Jith,
Advocate, Chennai

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1.The Government of Tamil Nadu,
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REPORT FILED ON BEHALF OF THE RESPONDENTS
TAMIL NADU POLLUTION CONTROL BOARD.

I, R. Rajamanickam, Son of P.M Ramasamy Hindu, aged about 57 years, having office at No.76, Mount Salai, Guindy, Chennai-600 032, do hereby solemnly affirm and sincerely state as follows:-

1. I am the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai – 600 032 and filing this report on behalf of the respondent, Tamil Nadu Pollution Control Board and as such I am well acquainted with the facts of the case from the records.

2. It is respectfully submitted that the Hon'ble National Green Tribunal (Southern Zone), Chennai in its order dated 29.11.2021 directed inter alia as follows:

R. Rajamanickam
25/11/2022
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMILNADU POLLUTION CONTROL BOARD
76, MOUNT SALAI, GUINDY,
CHENNAI - 600 032.

"Para 06:" We feel it appropriate to appoint a joint committee consisting of 1) a Senior officer from Greater Chennai Corporation(GCC) as deputed by the Commissioner, and 2) District Environmental Engineer, Tamil Nadu Pollution Control Board (TNPCB) of the respective area to inspect the area in question and submit a factual as well as action taken report, if there is any violation found.

Para 07: The Committee is directed to ascertain as to

- i. Whether the 6th respondent is having necessary permission/consent from the concerned authorities under the Municipal laws as well as under the environmental laws.*
- ii. Whether any pollution of air, water, and noise pollution is being caused on account of the operation of the 6th respondent unit as alleged.*
- iii. Whether the pollution control mechanism provided are sufficient to mitigate the the circumstances, if not , what is the nature of steps to be taken by them to mitigate the same,*
- iv. Whether such an activity is permissible in ther residential area, if not, what is the nature of action taken by them for running such unit in that area.*
- v. If there is any violation as well as damage has been caused to the environment, then the committee is directed to assess the environmental damage and the compensation as directed to be assessed by this Tribunal in cases of environmental laws.*

Para 08: The District Environmental Engineer (DEE), Chennai will be the nodal officer for co-ordination and for providing necessary logistics for this purpose.

3. It is respectfully submitted that, in order to comply the Hon'ble NGT Order dated: 29.11.2021 a letter was addressed to the Commissioner, Greater Chennai Corporation to nominate a Senior Officer as member of the Joint Committee for and on behalf of Greater Chennai Corporation Chennai to make inspection and to submit report to the Hon'ble NGT (SZ), Chennai.

R. Rajendran
25/11/2022
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMILNADU POLLUTION CONTROL BOARD
76, MOUNT SALAI, GUINDY,
CHENNAI - 600 032.

4. It is respectfully submitted that, the unit of M/s. Sri Amman Silver Works, located at No 136, Ko.Su.Mani Street, Periyar Nagar, Vyasarpadi, Chennai 600039 was inspected by the TNPCB officials on 03/01/2022 and the followings were observed;

- i. During inspection, the unit was under operation. The unit is surrounded by residents in the eastern, western, northern and southern side. Toposketch showing the location of the unit is enclosed in Annexure-I.
- ii. The unit is employing seven number of workers/day and carrying out work in the day time only.
- iii. The unit of M/s.Sri Amman Silver Works., is making silver lamps (Silver Kuthuvilakku) by processing the outsourced silver sheet rolls by cutting, shaping and designing through job works in lathes followed by gas welding. Polishing has not been carried out in the premises. The designed lamps were being sent to the jewelry making units for further polishing and for sale. Silver melting is not carried out by the unit. The photos are enclosed in Annexure-II.
- iv. The unit has obtained license from Greater Chennai Corporation under section 287 of CCMS Act 1919 valid up to 31/03/2022 in the trade name of M/s. Amman Silver Works. The copy of the license obtained from Greater Chennai Corporation is enclosed in Annexure-III.
- v. The unit has obtained license from the Department of Fire and Rescue Services under Tamil Nadu Fire Service Act


25/1/2022
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMILNADU POLLUTION CONTROL BOARD
76, MOUNT SALAI, GUINDY,
CHENNAI - 600 032.

1985. The Copy of license obtained from the Department of Fire and Rescue Services is enclosed in Annexure-IV)

- vi. During inspection, no obnoxious smoke / emission or noises were observed.
- vii. The sewage generated from the unit is disposed through CMWSSB sewer line.
- viii. No trade effluent generation from the unit.

5. It is respectfully submitted that, as per the B.P No.6 dated: 02.08.2016 –Re categorization of industries, the unit's activity does not come under the purview of the consent of the Board.

Under the above circumstances, it is humbly prayed that this Hon'ble National Green Tribunal (Southern Zone) may be pleased to pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstance of this case and thus render justice.

R. Rajamanickam 25/11/2022
 JOINT CHIEF ENVIRONMENTAL ENGINEER
 TAMILNADU POLLUTION CONTROL BOARD
 76, MOUNT SALAI, GUINDY,
 CHENNAI - 600 032.

BEFORE ME

VERIFICATION

I, R. Rajamanickam, Son of P.M Ramasamy, working as Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai – 600 032, do hereby submit that the above contents are true to the best of my knowledge and belief through records.

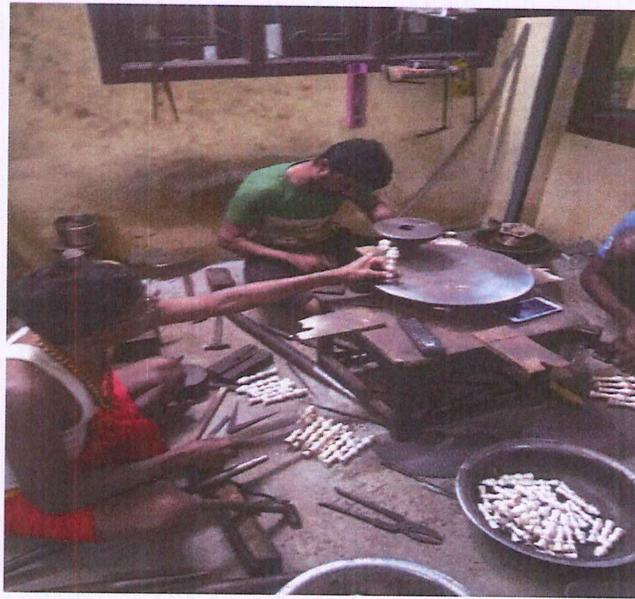
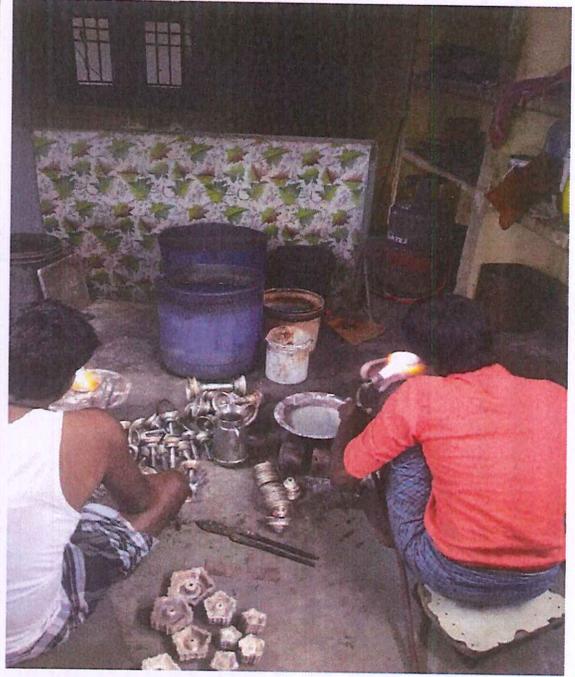
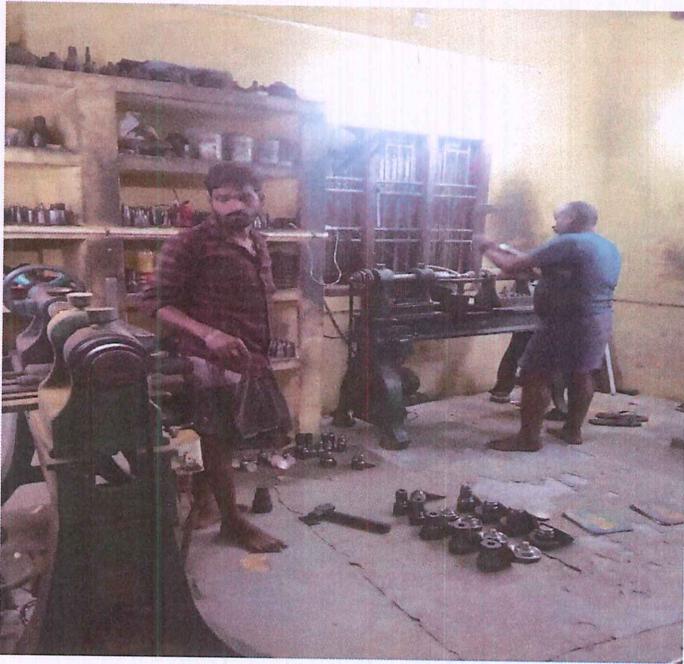
R. Rajamanickam 25/11/2022
 JOINT CHIEF ENVIRONMENTAL ENGINEER
 TAMILNADU POLLUTION CONTROL BOARD
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ANNEXURE-I

Toposkech showing the location of M/s. Sri Amman Silver works- Silver Factory at No 136, Ko.Su.Mani Street, Periyar Nagar, Vvasarpadi, Chennai 600039



ANNEXURE-II



ANNEXURE-III



Greater Chennai Corporation
Revenue Department

Renewal of Licence under Section 287 of CCMC Act 1919.



License Code: 04-044-002346/2021-22
Date: 26/10/2021
Name: PARTHIBAN KRISHNAN
Address: 136/67, KOSUMANI STREET, VYSARPADI, CHENNAI-39

Zone: N04
Division: N044
Receipt No: 2021-22/N04/0946009 (26/10/2021)
PTNAN : 04-044-IN-02097
PTNAN Paid: Rs. 4130, Half Year : I/20-21

Trade Name: M/S AMMAN SILVER WORKS
Having paid to the Greater Chennai Corporation a fees 2,700.00
Area in Sq.Ft. 450.00
I hereby licensed for the trade SILVER REFINERY
at the Building Name/Door No 136, Ko.Su.Mani Street, Periyar Nagar, Vyasarpadi, Chennai, Tamilnadu-600039

for the official year ending 31 March 2022
With Horse power used

No. of Machine	Horse power
2	1.50
1	2.00

Total HorsePower = 5.00

S.No	Purpose of DD	DD No	DD Date	DD Amount	DD Drawn on (Bank Name & Branch)
1	License Fee	002850	26/10/2021	2,700.00	HDFC BANK & CHENNAI
	License Fee	Conservancy Charges	Motor Erection Fee	Motor Using Fee	Penalty
	(₹)	(₹)	(₹)	(₹)	(₹)
	2,000.00	537.50	NULL	150.00	NULL

Grand Total: ₹ 2,700.00

(Rupees Two Thousand Seven Hundred Only)

Note:
Child labour should not be entertained.
Bonded labourers should not be employed in the trade.
To display the name board of the trade in regional language, 5:3:2 Tamil, English and other languages respectively.
Inside and outside whitewash, paintings, toilet and urinal junctions should be provided as per norms within 15 days from the date of issue of licence.

L. Subramanian

For Commissioner

This is the computer generated certificate. Seal and Signature is not necessary.

COMMON CONDITIONS FOR ALL TRADES

The Licencee shall cause the flooring of the premises to be paved or otherwise rendered impervious and suitably drained and at times be maintained in good order and repair.
The premises shall be properly enclosed and provided with suitable gateways and gates.
The licencee shall cause the premises to be cleaned and prevent any accumulation of filth or refuse therein.
The licencee shall cause every part of the internal surface of the walls and ceiling of every building upon the said premises to be limewashed in the months of January and July if so directed by the Commissioner.
The Licencee shall provide a sufficient supply of pure and wholesome drinking water.
The Licencee shall cause such every means of ventilation and light as may be provided in or in connection with the said premises to be maintained at all time in good orders and efficient action.
The inspection book should be maintained in the licenced premises. The instructions given in the inspection book should be carried out within the time specified therein provided that such instructions are not in conflict within the provision of Act-IV of 1919.
In case the business or trade is found to be a nuisance or otherwise objectionable the Commissioner reserves to himself the right to revoke the licence at any time.
The notices issued by the Corporation should be hung up in a prominent place.
During business hours they must at all time conduct themselves in a respectful and becoming manner to Officers of the Corporation and general public.
The licence may at any time be suspended or revoked by the Commissioner in case the business or trade is found to be in contravention with common conditions and specific conditions applicable to the trade.
The Licencee should display the sign board of the trade in Tamil in accordance with the Chennai City Municipal Corporation Licensing (Display of Sign Board) Rules, 1976.
The licencee should install CCTV units in the public buildings in accordance with the T.N. Urban Local Bodies (Installation of Closed Circuit Television Unit in Public Buildings) Rules, 2012.

இவ்வொரு ஆண்டு பிப்ரவரி 01 முதல்
மார்ச் 31 தேதிகளுள் தொழில் அரிமம்
புதுப்பிக்க வேண்டும் தவறும் பட்சத்தில்

ANNEXURE-IV

(Under Section 13 of the Tamil Nadu Fire Service Act 1985 and with
Tamil Nadu Fire Service Rules 1990 Appendix III)

LDIS NO : 2257/B1/2021

Dated : 03.03.2021

License is hereby granted under section 13 of the Tamil Nadu Fire Service Act 1985 for Other Items (mention whichever is applicable) **SILVER JOB WORK(GROUNDFLOOR ONLY)** in the name style **M/SSRI AMMAN SILVER WORK** within the jurisdiction of **CHENNAI Municipality / Panchayat / Corporation** at the premises **NO.OLD 10,10/1.NEW 136,136/A KOSI MANI STREET PERIYAR NAGAR VYASARPADICHENNAI 600 039** Which was inspected by **THIRU. R.DEIVANARAYANAN, STATION OFFICER,NORTH FIRE PREVENTION WING-1** on **04.03.2021**. Subject to the condition noted thereon and such conditions as may be prescribed. Plot Area 400sq feet.

CONDITIONS

As per Col. 13 of appendix V to the under section 13 of the Act.

1. This License is valid for ONE YEAR from the date of issue.
2. Regular License has to be obtained from competent authority.
3. If there is any deviation from the Govt. Rule and Act the License issued will stand cancelled.
4. All the Fire Extinguishers have to be recharged and maintained periodically as per code practice in 2190/1992.
5. The Safety Officers of the Industry / Institution may ensure the availability of Staff trained in Elementary Fire Fighting (As per G.O. 713 Home (Police-17) Dated: 17.08.2005).

Office seal with date.



[Handwritten Signature]
DISTRICT OFFICER
FIRE & RESCUE SERVICES
NORTH DISTRICT
[Handwritten Date: 9.3.21] *[Handwritten Initials]*

TO:
M/SSRI AMMAN SILVER WORK
NO.OLD 10,10/1NEW 136,136A
KOSI MANI STREET PERIYAR NAGAR
VYASARPADI CHENNAI-600 039

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Advocate for the Respondent: TNPCB
Tr. S. Sai Sathya Jith,
Advocate, Chennai

Date: 25.01.2022

Date of Hearing: 03.02.2022

